

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**For the attention of the creditors of
Shree Ram Proteins Limited**

Relevant Particulars		
1	Name of corporate debtor	Shree Ram Proteins Limited
2	Date of incorporation of corporate debtor	29/08/2008
3	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Ahmedabad
4	Corporate Identity No. of corporate debtor	L01405GJ2008PLC054913
5	Address of the registered office and principal office (if any) of corporate debtor	Imperial Heights Tower-B, Second Floor, Office no. B-206, 150 FT Ring Road, opp Bigbazar Rajkot GJ 360005
6	Insolvency commencement date in respect of corporate debtor	11/01/2023 (Order received through an E mail dated 13/01/2023)
7	Estimated date of closure of insolvency resolution process	12/07/2023 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh Lohia Registration No. IBBI/PA-002/IP-N00049/2016-17/10093
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: 414, Manas Bhawan Ext., 11 RNT Marg, Indore, MP-452001 Email Id registered with Board: RLohiaAndCompany@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	414, Manas Bhawan Ext., 11 RNT Marg, Indore, MP-452001 Email Id: cirp.srpl@gmail.com
11	Last date for submission of claims	28/01/2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil (As per information available)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad, has ordered the commencement of a Corporate Insolvency Resolution Process of Shree Ram Proteins Limited on 11/01/2023.

The creditors of Shree Ram Proteins Limited are hereby called upon to submit their claims with proof on or before 28/01/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/01/2023
Place: Indore

True Copy
R. Lohia
14/1/23

Sd/-
Rajesh Lohia
(Interim Resolution Professional)
Reg. No.: IBBI/PA-002/IP-N00049/2016-17/10093

Rajesh Lohia
Insolvency Professional
IBBI/PA-002/IP-N00049/2016-17/10093
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